

erstwhile East Pakistan (now Bangladesh) and West Pakistan. The last date for filing the claims with the Custodian was 31st July, 1977 and 57,486 claims have been filed with the Custodian of Enemy Property. Since under the ex-gratia scheme, there was no discrimination between the claimants of erstwhile East Pakistan (now Bangladesh) and West Pakistan, the Custodian has not maintained any separate list of claimants under the ex-gratia scheme.

(b) The Custodian has not tabulated the total amount of claims submitted by the claimants. However, it is submitted that these financial claims are verified on the strength of relevant documentary evidence and only 25 per cent of the verified claim is being paid to the claimants under ex-gratia scheme.

(c) As on 31st August, 1981 Rs 36.35 crores has been paid to the claimants under the ex-gratia scheme.

National Institute of Bank Management

4817. SHRI HARIKESH BAHADUR:

SHRI KALPNATH SONKAR:

Will the Minister FINANCE be pleased to state:

(a) is it true that the National Institute of Bank Management which is financed by the public sector banks and which has Governor, Reserve Bank of India, as its Chairman is in serious difficulties for the last two years and its activities are virtually at a standstill;

(b) is it true that its present Governing Board is illegally constituted and its meetings are held in contravention of the rules; and

(c) is it true that there are no rules for appointment of its director and the faculty, and salaries are not being paid to the faculty according to contracts and the professors are being coerced to sign undertakings which affect academic freedom adversely?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The National Institute of Bank Management (NIBM) has been conducting its normal activities of holding training programmes and undertaking research studies and consultancy work during the last two years. However, with a view to reviewing the work already done by NIBM and to decide upon the future direction of its activities, the Governing Board of NIBM had constituted a high level Review Committee in April, 1981;

(b) NIBM is a Society registered under Indian Societies Registration Act, 1860 and its affairs are managed by a Governing Board constituted in terms of Rule 11(11) of its Memorandum of Association And Rules. In terms of Rule 11(iv), the Governing Board has to be reconstituted every 3 years. The meetings of the Board are held in accordance with the Rules.

(c) The Governing Board, which is the appropriate authority for appointing the Director follows a well considered procedure for the search and final selection of the Director. It offers appointment to him on terms and conditions laid down in the Institute's Rules. The rules covering terms and conditions of appointment of Faculty and Administrative Staff have been framed by the Governing Board under Rule 13(1)(E) of Rules of the Society. Members of Faculty are paid salary according to prescribed scales of pay as revised by Governing Board from time to time. The faculty Members having been coerced to give any undertaking affecting their freedom adversely does not arise as Governing Body is composed of responsible people and has to function in accordance with the rules.

ગુજરાત સરકાર ના રૂઈ કા ગાયાત ન કરને કે તિલે કેન્દ્રીય સરકાર સે અનુરોધ

4818. श्री मोतीभाई मार. चौधरी: क्या वाणिज्य मंत्री यह बताने की कृपा करगे कि:

(क) क्या व्यापक मानसून के कारण गुजरात में रूई की फसल के अच्छे अवसरों